

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE**

REVIEW APPLICATION NO.170/00069/2019

IN O.A NO.170/01624/2018

DATED THIS THE 28TH DAY OF FEBRUARY, 2020

**HON'BLE DR K. B SURESH....MEMBER (J)
HON'BLE SHRI.C V SANKARMEMBER (A)**

S.Mahesha,
S/o M.Shivalingaiah,
Aged about 44 years,
Working as Chief Controller (Traffic)
Control Office, Senior DRM's Compound,
South Western Railway, Hubli,
Residing at Flat No.C103,
Madhura Colony, Kusugal Road,
Keshavpura, Hubli-580 023.

...Review Applicant

(By Advocate B S Venkatesh Kumar)

Vs.

1. Union of India represented by
General Manager,
South Western Railway,
Headquarters Office,
Gadag Road, Hubli-580 020.
2. The Senior Divisional Operations Manager,
(Disciplinary Authority)
South Western Railway,
Divisional Office, General Branch,
Confidential Section,
Hubli-580 020.
3. Shri.Purandar Naik,
SEO/SWR/Hubli(Enquiry Officer)
Office of the SDGM, Enquiry Wing,
South Western Railway,
Rail Soudha, Ground Floor,
East Wing, Gadag Road,
Hubli-580 020.

...Review Respondents

(By Shri.N.S Prasad, Counsel for the Respondents)

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

Heard. The Only question which arises is that even after discharge in a criminal case can a domestic inquiry on the same grounds can go on or not. Without any doubt, it can.

2. The RA is dismissed. No order as to costs.

**(C V SANKAR)
MEMBER (A)**

**(DR K.B.SURESH)
MEMBER (J)**

/rsh/

Annexures referred to by the Applicant in RA No.170/00069/2019

Annexure R1 Copy of the order dated 28.08.2019 in OA No. 1624/2018

Annexure R2 Copy of the judgment reported in 2019 SCC online 952